CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH, ALLAHABAD

Allahabad, this the **14th** day of **September**, 2018

Present:

Hon'ble Mr. Justice Bharat Bhushan, Member-J

Original Application No.330/00169/2018

Kusum Sharma, aged 58 years, Wife of Rajeev Sharma, Resident of LIG – 131 Indrapuram, Shamshabad Road, Agra.

.....Applicant.

By Advocate -Shri K.P. Pandey

VERSUS

- 1. Union of India through its Secretary, Manager of Bharat Sanchar Nigam Limited, New Delhi.
- 2. General Manager, Bharat Sanchar Nigam Limited, Agra.
- 3. Assistant General Manager (Administration) Bharat Sanchar Nigam Limited, Agra.

..... Respondents

By Advocate : Shri D.S. Shukla, Advocate for respondent No.1
Shri M.K. Sharma, Advocate for respondent No.2 and 3

ORDER

By Hon'ble Mr. Justice Bharat Bhushan, Member-J:

One Kusum Sharma (applicant) has filed this Original Application (in short OA) No. 169 of 2018 seeking sharing of retiral dues of her husband. It appears that her husband namely Rajeev Sharma took voluntary retirement on 30.08.2017 from Bharat Sanchar Nigam Limited (in short BSNL). According to the

applicant Shri Rajeev Sharma is not financially supporting his wife and he has not paid any money to the applicant out of retiral dues.

- 2. Learned counsel for the respondents has drawn the attention of this Tribunal to the fact that this dispute is essentially matrimonial in nature.
- 3. Carefully perusal of OA indicates that the applicant is not employee of the respondents. Her husband is stated to be alive. It is also indicates that her husband namely Rajeev Sharma took voluntary retirement on 30.08.2017 from the department. It is also alleged that her husband is not financially supporting her but this disputes are essentially matrimonial in nature and respondents have no obligation to the applicant. Matrimonial dispute or dispute of financial obligation is cognizable in different Court. It is not cognizable by this Tribunal.
- 4. Considering all the circumstances, the OA is liable to be dismissed. Accordingly, it is dismissed. No costs.

Member-J